

**IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH "B", CHANDIGARH
(VIRTUAL COURT)
BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT AND
SHRI R.L. NEGI, JUDICIAL MEMBER**

ITA No. 838/CHD/2019
Assessment Year : 2005-06

Prontos Limited Plot No. 63-66, Sector-5, Parwanoo(H.P)	बनाम	The Asstt. CIT Circle, Solan
स्थायी लेखा सं./PAN NO. AACCP8135G		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : None (Withdrawal Application)
राजस्व की ओर से/ Revenue by : Shri Ashok Khanna, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 18/02/2021
उद्घोषणा की तारीख/Date of Pronouncement : 18/02/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT:

This is an appeal filed by the Assessee against the order of the Ld. CIT(A), Palampur dt. 18/03/2019.

2. During the course of hearing nobody was present on behalf of the assessee however an email received for withdrawal of appeal, content of the said email read as under:

" Kindly permit me to withdraw the appeal, all the necessary documents are attached below. "

3. During the course of hearing it is noticed that the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing Certificate No. 995770770040121, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.
6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 18/02/2021)

Sd/-
(R.L. NEGI)
JUDICIAL MEMBER
Dated : 18/02/2021
AG

Sd/-
(N.K. SAINI)
VICE PRESIDENT

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, Chandigarh
6. Guard File